M.S. Notice No.5 of 2007: Procedure for certification of material / equipment /appliances used on Indian ships.

## <u>M.S. Notice 5 of 2007</u>

#### No:ENG/FFA/1237

Dated: 22nd June,2007

# Sub: Procedure for certification of material / equipment /appliances used on Indian ships.

Noting that the growth in the Shipbuilding industry requires a response from the Directorate General of Shipping (DGS) that leads to a speedier process of approval, certification and survey; and

## In supersession of existing guidelines and circulars for equipment/material/appliances to be used in ship construction or ship repair;

Where the Merchant Shipping Act 1958 as amended and rules framed there under require that particular equipment/material/appliances shall be used or provided in the hull or machinery of the ship;

It is decided that henceforth :-

1. Where the equipment/material/appliances used is manufactured outside India,

it should carry the Type Approval/Individual Product Approval Certificate of the Maritime Administration of the country of manufacture (or the EC Type Approval if pertinent), or the Certificate of any of the following Classification Societies recognized by the Government of India on behalf of that Maritime Administration. It should also carry test reports, certifying testing according to the latest relevant IMO Code.

- i. Lloyds Register
- ii. Bureau Veritas
- iii. Det Norske Veritas AS
- iv. American Bureau of Shipping
- v. Germanischer Lloyds
- vi. Nippon Kaiji Kyokai
- vii. Indian Register of Shipping.

- 2. Where the equipment/material/appliances used are manufactured within India, it should have with it the Type Approval/Individual Product Approval of this Directorate General of Shipping (DGS).
- 3. The equipment/material/appliances should be sourced directly from the manufacturer or his certified agent in this country, or any of the approved vendors till the expiry of their Letter of Acceptance. Please note that the Letter of Acceptance by the Directorate General of Shipping will no longer be issued for any Product, or any equipment/material/appliances.
- 4. The inspection of the equipment/material/appliances for use on board ship and of its certificates will be done by the Indian Register of Shipping, who will also carry out the necessary verification and trials, including those of navigational, fire-fighting, life-saving, lights and sound signal, communication and other safety equipment/material/appliances.
- 5. DGS Surveyors would carry out an audit of the work of the Class periodically and as decided by the Administration.
- 6. Shipbuilders, Shipyards and Ship Repair facilities are reminded of their obligation to ensure that all equipment/material/appliances used on ships is in conformity with the requirements of the Merchant Shipping Act 1958 as amended and rules framed there under and any subsequent applicable IMO guidelines. Should the shipyard/shipbuilder equip the ship with equipment/material/appliances which are not approved or whose approvals cannot be verified from their certificates, the Class shall through their attending Surveyors record and inform the shipbuilder/shipyard of the non-conformity.

Delays on account of any rectification involved shall be solely the responsibility of the shipbuilder/shipyard/ship repair facility.

This issue with the approval of the Director-General of Shipping & ex-officio Addl. Secretary to Govt of India.

Sd/-

(D.Mehrotra)

Dy. Chief Surveyor cum Sr. Dy. Director

General of Shipping (Tech.)

Encl:- Instruction to Recognised Organisation/Surveyors.

# **CIRCULAR**

<u>No.</u> ENG/FFA/1237		Date : 22.06.2007	
Subject : Instruction to Recognized Organization / Surveyors - Procedure for accepting approved equipment / material / appliances / machinery on board Indian ships			
Reference: M.S. Notice 5 of 2007			
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	Part II: Equipment for which no deta instruments and will be dec	iled testing standards exist in IMO cided by the Directorate in each case	
		t which require individual inspection cts under individual Product Approval	

Annexure II - Current list of approved equipment etc.

- Part I: List of Type Approval (LSA)
- Part II: List of approved vendors for Life Saving Appliances
- Part III: List of approved vendors for Communication & Navigation Equipments issued with Letter of Acceptance (LOA)
- Part IV: List of approved vendors for Life Saving Appliances
- Part V: List of Structural Material issued with The Directorate,s approval
- Part VI: List of approved (FFA equipments) issued with Letter of Acceptance(LOA).

Part VII: List of DGS Approved product (FFA)

#### 1. Introduction:

With the rapidly rising globalization and economic activity by Indian industry in general and shipping in particular, there is need for facilitating process of accepting approved equipment /machinery / appliances / material for use on Indian ships. The Directorate by way of MS Notice 5 of 2007 has taken one such positive step.

#### 2. Purpose:

.1 Whereas International Conventions require flag States to ensure that the equipment carried on board ships complies with certain safety requirements and to issue relevant certificates.

- .2 Testing standards for certain types of marine equipment have been developed by the International standardization bodies and by the International Maritime Organisation (IMO) and the National testing standards
- .3 The purpose of these instructions is to elaborate on the requirements of the subject matter as envisaged in the MS Act 1958 as amended and Rules made there under.
- 4 In particular the MS notice follows guiding principles of IMO with respect to approval of equipment / material / appliances / machinery.

Annexure 1 to these instructions will be under annual review, jointly by Directorate General of Shipping (DGS) and Indian Register of Shipping (IRS). The list is not exhaustive and where guidance is not available, recourse should be to acceptable national standards such as BIS, etc.

#### 3. Responsibility

- Acceptance of approved equipment is primarily of ship owner, manager as per the prescribed applicable Rules on the subject matter.
- Indian Register of Shipping are responsible as per these instructions to facilitate approval of equipment for use on board Indian ships.
- .3 At first installation of Safety and Communication Equipments, inspection will be done by IRS surveyors at Indian shipyards.
- .4 In case it is noticed by the Class surveyor that the equipments fitted are not complying with the required standard, same shall be brought to the notice of the shipyard/owner, Principal Officer, MMD and to this Directorate.

.5 DGS will continue to monitor functioning of IRS and other ROs as appropriate. Separate instructions as egards the audit by DGS will be issued.

#### 4. Process

- .1 In general, current practice of case by case approval of the equipment has been done away with.
- .2 Equipment / material / appliances / machinery manufactured in India continues to be approved by DGS.
- .3 Equipment / material / appliances / machinery manufactured out side India and identified for use on board Indian ship should be approved by that Maritime Administration or by one of the Recognised Organisation on behalf of that Maritime Administration.
- .4 End users should be reminded that choice of fitting equipment/ material / appliances / machinery is of the end user and that delay to the vessel if any by use of non approved equipment etc. is that of the end user provided Class surveyor has given in writing deficiency in this regard.
- .5 'Letter of Acceptance issued' so far by the Directorate remains valid till the validity of the letter. (Annexure II). However, end users are no longer bound to purchase equipment/material/ appliances only from the agents carrying Letter of Acceptance. DGS has stopped the practice of issue of letters of acceptance.
- .6 IRS is required to examine the technical documentation and verify that the equipment/ material / appliances / machinery has been manufactured in accordance with the technical specification as required.
- .7 IRS is also required to perform the appropriate examinations and necessary tests to confirm whether the requirements of the relevant international instruments have been actually met for the equipments which require performance tests after installation on board ship.
- .8 If the shipbuilder reports that the manufacturer refuses to give test reports, same shall be brought to the

notice of the Directorate. In general, the shipbuilder should be advised to return the equipment/material/appliances and source it from where the certification is forthcoming.

- .9 IRS shall maintain a list of equipments/ material / appliances / machinery which have undergone satisfactory verification of tests reports, performance tests as applicable.
- .10 List of equipments/ material / appliances / machinery which have undergone the details stated in para 5.9 will assist the shipyards/ship-owners/ ship repairers in identifying the approved equipments/ material / appliances / machinery.
- .11 Shipyards/ship-owners/ ship repairers should be urged, in their own interest to submit details required with respect to equipments/ material / appliances / machinery well in advance to IRS.

#### 5. Document control

1 Annexure I and II to these instructions should be reviewed jointly by DGS and IRS annually.

#### 6. List of Equipments

- .1 An indicative list of the material and equipment is included in Annexure I as under:
  - Part I : Where detailed testing standards for Type and Product approval exist in IMO and other International instruments
  - Part II : Equipment for which no detailed testing standards exist in IMO instruments and will be decided by the Directorate in each case
  - Part III : Machinery and Equipment which require individual inspection and certification of products under individual Product Approval scheme.
- 2. List of Equipments approved by the Directorate General of Shipping Annexure II as under:.

Part I:       List of DGS approved equipment (Life Saving Appliances)         Part II:       List of approved vendors for Life Saving Appliances         Part III:       List of approved vendors for Navigation/Communication equipments issued with Letter of Acceptance (LOA)         Part IV:       List of approved vendors for Life Saving Appliances         Part IV:       List of approved vendors for Life Saving Appliances         Part V:       List of Structural Material issued with the Directorate's approval         Part VI:       List of approved FFA equipments issued with Letter of Acceptance (LOA)         Part VII:       List of DGS approved product (FFA)         The above documents are available on DGS website;       www.dgshipping.com → Shipping Notices → Merchant Shipping Notices → M.S. Notice No. 5 of 2007         Sd/       (D. Mehrotra)       Dy. Chief Surveyor cum         Sr. Dy. Director General of Shipping (Tech.)       (Tech.)			
Part III:       List of approved vendors for Navigation/Communication equipments issued with Letter of Acceptance (LOA)         Part IV:       List of approved vendors for Life Saving Appliances         Part V:       List of Structural Material issued with the Directorate's approval         Part VI:       List of approved FFA equipments issued with Letter of Acceptance (LOA)         Part VI:       List of approved FFA equipments issued with Letter of Acceptance (LOA)         Part VII:       List of DGS approved product (FFA)         The above documents are available on DGS website;       www.dgshipping.com → Shipping Notices → Merchant Shipping Notices → M.S. Notice No. 5 of 2007         Sd/       (D. Mehrotra)       Dy. Chief Surveyor cum	Part I:	List of DGS approved equipment (Life Saving Appliances)	
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